

Annual Report of and Review on the working of Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay and Central Wakf Council, New Delhi for 1989-90 etc.

The Deputy Minister in the Ministry of Welfare (Shrimati K. Kamala Kumari) : On behalf of Shri Sitaram Kesri : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-186/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, New Delhi, for the year 1989-90.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (3) above.

[Placed in Library. See No. LT-187/91]

- (5) A copy of the Twenty-Sixth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1985 to June, 1986.

- (6) An explanatory Note (Hindi and English versions) in regard to the above Report.

[Placed in Library. See No. LT-188/91]

- (7) A copy of the Twenty-Seventh Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1986 to June, 1987.

- (8) An explanatory Note (Hindi and English versions) in regard to the above Report.

[Placed in Library. See No. LT-189/91]

Mr. Speaker : Shri K. Ramamurti

The Deputy Minister in the Ministry of Labour (Shri Paban Singh Ghatowar) : Sir, (Interruptions).

Shri V. Dhananjaya Kumar (Mangalore) : Sir, I have a point of order. I would like to know whether the Hon. Minister Shri K. Ramamurthy has sought the permission of the Chair to remain absent and authorise the other Minister to lay papers on the table.

Mr. Speaker : I do not know because I might have received the papers but I have not yet seen them.

Shri Lal K. Advani (Gandhi Nagar) : We were told that Shri K. Ramamurthy is in Madras. Normally, if he has to remain absent, he had to seek the permission of the Chair and for authorising some other Minister to lay papers on the Table.

Mr. Speaker : At least in the morning, I did not see the papers.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Home Affairs (Shri M.M. Jacob) : The Hon. Member is a senior Member and he knows the procedure of the House. Any Minister can straightaway lay the paper on the Table of the House on behalf of the other Minister.

Shri Lal K. Advani : I know that.

Mr. Speaker : This is a letter written by someone else saying that Shri Ramamurthy is not able to come to the House and he has sought permission because he could not be here.

Notification under Employees State Insurance Act, 1948 and Payment of Gratuity Act, 1972 etc.

The Deputy Minister in the Ministry of Labour (Shri Paban Singh Ghatowar) : On behalf of Shri K. Ramamurthy : I beg to lay on the Table :—

- (1) A copy of the Employees' State Insurance (Central) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 76 in Gazette of India dated the 2nd February, 1991 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT-190/91]

- (2) A copy of the Payment of Gratuity (Central) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 77 in Gazette of India dated the 2nd February, 1991 under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.

[Placed in Library. See No. LT-191/91]

- (3) A copy of the Financial Estimates and Performance Budget for the year 1991-92 (Hindi and English versions) of the Employees' State Insurance Corporation, Under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT-192/91]

Annual Report of [and Review on the working of the Central Council for Research in Homoeopathy, New Delhi and National Institute of Health and Family Welfare, New Delhi for 1989-90 etc.

The Minister of State in the Ministry of Health & Family Welfare (Shrimati D.K. Tharadevi Siddbartha) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-193/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family